

**PARLIAMENT OF INDIA
RAJYA SABHA**

ERRATA
to the list of Questions for WRITTEN ANSWERS for
Thursday, July 22, 2021/ Ashadha 30, 1943 (Saka)

Q. No.	Correction
409.	In the introductory part, for ‘Minister of Law and Justice’ read ‘Minister of Personnel, Public Grievances and Pensions’.
•	In the Index, Question No. 409 be deleted against the Ministry of Law and Justice and be read against the Ministry of Personnel, Public Grievances and Pensions.

New Delhi,
July 19, 2021.

Copy to:-

1. Ministry of Law and Justice.
2. Ministry of Personnel, Public Grievances and Pensions.
3. Translation Section, Rajya Sabha Sectt.
4. E.O.D., Rajya Sabha Sectt.
5. Table Office (2 spare copies).
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Rajya Sabha

List of Questions for WRITTEN ANSWERS

to be asked at a sitting of the Rajya Sabha to be held on
Thursday, July 22, 2021/ Ashadha 30, 1943 (Saka)

(Ministries : Prime Minister; Atomic Energy; Communications; Development of North Eastern Region; Education; Electronics and Information Technology; External Affairs; Law and Justice; Personnel, Public Grievances and Pensions; Planning; Space; Statistics and Programme Implementation; Textiles; Tribal Affairs; Women and Child Development)

Total number of questions -- 160

Atomic energy generation target

321 **Smt. Priyanka Chaturvedi:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has achieved its atomic energy generation target set for the current year, so far;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the future targets of Government in this regard?

Construction of Nuclear Power Plant in Tamil Nadu

322 **Shri P. Wilson:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of status of ongoing construction works of Units 5 and 6 of Kudankulam Nuclear Power Plant (KKNP) in Tamil Nadu's Tirunelveli district;
- (b) the details of time line fixed to complete the construction of units 5 and 6 and total number of jobs created after the commencement of these Units;
- (c) whether the entire power generated in Kudankulam Plant will be given to home state of Tamilnadu as it is short of coal etc;
- (d) details of steps taken by Government for the safety of nuclear power plants in the country; and
- (e) reasons for KKNP denying payment to private labourers?

Indigenous development of nuclear sector

323 **Dr. Ameer Jaynik:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the details of sectors that got benefited by research and development in atomic energy during the last three years, the details thereof;
- (b) initiatives taken to reduce the pressure on non-renewable source of energy in the field of power generation;

- (c) technological advancement adopted or indigenous development in nuclear sector to reduce the impact of radiation; and
- (d) if so, the details thereof?

Deals signed with other countries for atomic energy

324 Dr. Fauzia Khan:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has signed any deals with other countries for atomic energy;
- (b) if so, the details thereof and fund allocation in this regard;
- (c) whether India is a member of the International Atomic Energy Agency (IAEA); and
- (d) if so, the details thereof?

Effects of radiation from 5G technology

325 # Shri Mahesh Poddar:

Will the Minister of **Communications** be pleased to state:

- (a) whether Government has undertaken any study related to the effects of radiation from 5G Internet technology on health of humans and other living beings or Government has obtained any information, in this regard from the global experts, if so, the details thereof;
- (b) whether on the basis of experiences and research analysis done so far, Government considers that 5G technology is fully safe for the health of human and other living beings, if so, the basis of such a conviction; and
- (c) if 5G technology is fully safe, whether Government would like to take any legal action against the people/ institutions running false propaganda against it from public forums?

e-Commerce delivery by India Post

326 Shri A. Vijayakumar:

Will the Minister of **Communications** be pleased to state:

- (a) the steps taken to enter e-Commerce delivery by India Post;
- (b) the number of steps taken to optimise maximum utilisation of human resource in Postal department; and
- (c) the reason behind not merging BSNL and MTNL?

BharatNet roll out

327 Shri Prashanta Nanda:

Will the Minister of **Communications** be pleased to state:

the number of broadband connections working in Odisha and action being taken for providing broadband facility to all Gram Panchayats (GPs) under phase-1?

Steps taken to fill up vacancies in BSNL & MTNL

328 Dr. C.M. Ramesh:

Will the Minister of **Communications** be pleased to state:

- (a) the number of employees of BSNL and MTNL who have sought voluntary retirement during the last five years in different posts, the details thereof; and
- (b) the steps taken by Government to fill up the resultant vacancies in BSNL and MTNL with a definite time-frame, the details thereof and if not, the reasons therefor?

Proposal to extend 5G network throughout the country

329 **Dr. C.M. Ramesh:**

Will the Minister of **Communications** be pleased to state:

- (a) whether Government proposes to extend 5G network throughout the country, the details thereof, State-wise and the anticipated cost in this project; and
- (b) the details of 5G network facility provided by the mobile service operators in the country and whether any feed back has been taken from the consumers in this regard?

Internet facilities to Gram Panchayats

330 # **Shri Sushil Kumar Modi:**

Will the Minister of **Communications** be pleased to state:

- (a) whether it is a fact that it was proposed to provide internet facility to 2.5 lakh Gram Panchayats by March 2020 under BharatNet project, whereas internet facility could be provided to 1.5 lakh panchayats only;
- (b) whether the Prime Minister has announced on 15 August to provide high speed internet facility to 6 lakh villages within one thousand days;
- (c) number of villages which have been provided internet facility till date, alongwith the expenditure incurred thereon; and
- (d) by when the remaining villages would be provided internet facility, alongwith the expenditure proposed to incur on the same?

Proposal from NAPEC to consider them as frontline workers

331 **Shri K.R. Suresh Reddy:**

Will the Minister of **Communications** be pleased to state:

- (a) whether Government has received any proposal from the National Association of Postal Employees Group-C (NAPEC) to consider them as frontline workers considering their services during COVID-19 pandemic;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether it is a fact that Government has announced ₹ 10 lakhs as ex-gratia to those who died due to COVID-19;
- (d) if so, the details thereof; and
- (e) the number of employees who died due to COVID-19 while on duty and whether any of the family members have been given Government jobs on compassionate grounds, State-wise details thereof?

Clearance of AGR dues by 2031

332 **Shri K.C. Ramamurthy:**

Will the Minister of **Communications** be pleased to state:

- (a) the details of contentious issues that the telecom companies raised with regard to AGR dues to be paid;
- (b) the reasons why 10 per cent of balance dues supposed to be paid by telecom companies are not being paid;
- (c) the details of consultations held with telecom companies and the outcome thereof; and
- (d) the details of outstanding AGR dues of each of telecom companies and details of payment chart prepared by the Supreme Court/Ministry for clearing the AGR dues by 2031?

Expansion of infrastructural facilities of BSNL

333 # **Shri Ram Nath Thakur:**

Will the Minister of **Communications** be pleased to state:

- (a) whether it is a fact that BSNL network is not much popular in rural areas due to infrastructural obstacles;
- (b) whether it is also a fact that BSNL consumers are turning towards other service providers due to these obstacles; and
- (c) if so, whether Government propose to take any concrete steps to expand the infrastructural facilities of BSNL so that it can become the first choice of its consumers?

Broadband connectivity in Gram Panchayats

334 **Shri Sanjay Seth:**

Shri K.C. Venugopal:

Will the Minister of **Communications** be pleased to state:

- (a) whether Government is implementing a project to create network to connect all the Gram Panchayats in the country with broadband facility;
- (b) if so, the details thereof and the achievements made so far in this regard;
- (c) whether Central Public Sector Undertakings have implemented Phase I of the BharatNet and if so, whether the Phase I project has been completed;
- (d) the State/UT-wise details of the Service Ready Gram Panchayats under BharatNet project in the country; and
- (e) the other steps taken by Government to provide broadband connectivity in Gram Panchayats in a time bound manner?

Outsourced studies/ execution projects by the Ministry

335 **Dr. Vinay P. Sahasrabuddhe:**

Will the Minister of **Communications** be pleased to state:

- (a) the number of studies/ execution projects that have been outsourced to various project management companies/ organizations/ institutions by the Ministry during the last three years;
- (b) the nature of these projects and the details thereof; and
- (c) the quantum of funds spent for these projects?

BharatNet connection status

336 **Smt. Vandana Chavan:**

Will the Minister of **Communications** be pleased to state:

- (a) State/UT-wise number of Gram Panchayats that are service ready only and that are open to internet connectivity;
- (b) timeline and roadmap for completion of Phase 2 of BharatNet;
- (c) in what manner, Government plans to connect six lakh villages in next 1000 days, details of last-mile connectivity strategy, timeline and roadmap for the same;
- (d) whether any study of quality of internet connectivity has been conducted, if so, the details thereof and if not, the reasons therefor; and
- (e) details of current grievance reporting and redressal mechanism on functioning of internet connectivity, and steps taken to increase utilisation of internet in rural India?

BharatNet Project for Gram Panchayats.

337 Dr. Banda Prakash:

Will the Minister of **Communications** be pleased to state:

- (a) whether Government proposes to connect all the Gram Panchayats of the country with High-Speed Optical Fibre Cable Network under the BharatNet Project;
- (b) if so, the details thereof; and
- (c) the number of Gram Panchayats which have been so connected, at present, State/UT-wise including Telangana?

Auction of 2250 MHz telecommunication spectrum of 7 bands for 5 years

338 Shri Sambhaji Chhatrapati:

Will the Minister of **Communications** be pleased to state:

- (a) whether telecommunication spectrum of 2250 MHz of 7 bands with a reserved price of over 4 lakh crores could fetch only Rs.77814 crore as there was no taker for the spectrum beyond 866.60 MHz;
- (b) if so, the reason(s) why the post-auction scenario was not realized before the start of auction and the reserved price of auction calculated in realistic terms;
- (c) whether Government would start the auction process for the unsold spectrum in near future after assessing the situation in realistic terms; and
- (d) if so, by when the process is likely to begin?

Introduction of 5G services in the country

339 Shri Sambhaji Chhatrapati:

Will the Minister of **Communications** be pleased to state:

- (a) whether the delay in the introduction of 5G services is likely to cost badly to the country as was experienced in case of 2G,3G & 4G services;
- (b) if so, the reasons for delay in the introduction of next-generation technology which has already been introduced in many countries;
- (c) whether the proposals from the telecom industry for trials had been submitted in January 2021 itself, but the required guidelines are yet to be finalized by Government; and
- (d) if so, by when the guidelines for trials of 5G would be firmed up and notified to start the trials?

Installation of radio access network

340 Shri B. Lingaiah Yadav:

Will the Minister of **Communications** be pleased to state:

- (a) whether Department of Telecommunications is looking at the option of splitting the Bharat Sanchar Nigam Limited (BSNL) contract for installing 4G equipment across the country and has it suggested that BSNL should proceed with the existing expression of interest which was floated in January and is reserved exclusively for domestic vendors in consonance with India's focus on 'Atmanirbhar Bharat' to install 50,000 radio access networks; and
- (b) if so, the details thereof and progress made as on date?

Satellite Broadband Service

341 **Shri T.G. Venkatesh:**

Will the Minister of **Communications** be pleased to state:

- (a) whether Government is considering on introducing Satellite Broadband Service in the country;
- (b) if so, the details thereof;
- (c) whether it is a fact that private players are also being offered to provide this Satellite Broadband Service to the customers, the details thereof; and
- (d) by when this mode of service will come into use?

Opening of Kendriya Vidyalayas in Uttarakhand

342 # **Shri Naresh Bansal:**

Will the Minister of **Education** be pleased to state:

- (a) whether Government is contemplating to increase the number of Kendriya Vidyalayas in the State of Uttarakhand;
- (b) if so, the details thereof; and
- (c) if not, whether Government is considering any alternative arrangement?

Inclusion of study material on North East in the NCERT curriculum

343 **Shri Sujeet Kumar:**

Will the Minister of **Education** be pleased to state:

- (a) the current status of the inclusion of study material on the North East India in the NCERT curriculum; and
- (b) whether any plans have been undertaken with regard to upgrading the status of the 'North East India- People, History and Culture' from supplementary reader to a mandatory reader for succeeding syllabus development, if so, the details thereof?

Incentivizing philanthropic activity in education

344 **Shri Sujeet Kumar:**

Will the Minister of **Education** be pleased to state:

- (a) the details of incentives provided to private schools as part of the Aatmanirbhar Bharat package and the list of principal entities receiving the same;
- (b) list of EdTech companies and other organizations with whom MOUs were signed by the Ministry to support education delivery during the pandemic;
- (c) the detailed list of initiatives taken by the Ministry to prevent overcharging and fee hikes by private schools during the lockdown; and
- (d) whether the Ministry is considering relaxation in the not-for-profit status of education?

New exam scheme by CBSE

345 # **Shri Rewati Raman Singh:**

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that the Central Board of Secondary Education has formulated a new scheme for education and examination in schools for the academic session 2021-22;
- (b) whether it is also a fact that the examinations will be conducted twice in the academic session 2021-22; and
- (c) whether Government has done any review about the effects of said scheme on the

students?

Re-appointment of guest teachers

346 # **Shri Rewati Raman Singh:**

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that guest teachers working in various Government schools in the country are being re-appointed;
- (b) whether Government proposes to include those working as guest teachers before COVID-19 pandemic and who have lost their jobs during the pandemic; and
- (c) if so, the details thereof, if not, the reasons therefor?

Vacancy of reserved posts in the Ministry

347 # **Dr. Kirodi Lal Meena:**

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that posts related to Scheduled Tribes and Other Backward Castes are lying vacant in large numbers in the Ministry;
- (b) the number of posts sanctioned for these categories and for general category and the details of these posts and the posts lying vacant out of them;
- (c) the details of the steps taken in the last three years to fill these positions; and
- (d) whether some communities are being deprived of getting benefits of reservation by not filling these sanctioned posts?

Role of ISRO in education system

348 **Shri Sanjay Raut:**

Will the Minister of **Education** be pleased to state:

- (a) whether Government has decided to take help of ISRO to run education system more efficiently through Satellite TV and without mobile data;
- (b) if so, details thereof; and
- (c) the details of steps taken/proposed to be taken by Government for providing online school classrooms without use of internet/data access particularly for the poor students?

Non-enrolment of students due to fee issues during lockdown period

349 **Shri Sanjay Raut:**

Will the Minister of **Education** be pleased to state:

- (a) whether the large number of students of private schools have not enrolled for the current academic session due to fee issue and therefore, are unable to get access to the online mode during the pandemic -induced lockdown in the country;
- (b) if so, the details thereof and Government's response thereto; and
- (c) the details of steps taken/proposed to be taken by Government to remove the bottlenecks in the education system by bringing in more student friendly education?

Misleading information in syllabus

350 # **Shri Mahesh Poddar:**

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that many false, misleading and factless contents specially about the history, characterization of historical heroes, art-culture, social science are included in the

current syllabus of the schools in the country;

(b) whether Government has taken any initiative for correction in the syllabus in view of above and invited the suggestions from the experts and public or constituted any committee comprising the experts; and

(c) whether Government has fixed any time line for carrying out correction in the contents of syllabus, if so, the details thereof?

School curriculum framework

351 Shri John Brittas:

Will the Minister of **Education** be pleased to state:

(a) whether State Governments were allowed to draw up their respective School Curriculum Framework on the basis of the National Curriculum Framework which was announced in 2005;

(b) if so, whether this policy was to allow different States to have schemes to suit their culture and aspirations while upholding the national framework;

(c) whether Government has reversed this policy and have sought suggestions from the States, so that national framework is drawn up to make it applicable to all States; and

(d) if so, the details thereof; and

(e) whether this reversal is tantamount to denting the federal spirit and the policy hitherto followed?

Online education access to tribal students

352 Dr. V. Sivadasan:

Will the Minister of **Education** be pleased to state:

(a) the percentage of students from tribal communities who have been able to access the online education, since the first lockdown, State-wise percentage-wise data;

(b) whether Government has the data of the number of dropout students from the tribal communities, the State-wise details thereof; and

(c) whether Government has implemented any scheme to facilitate online education for the students from the tribal communities, since the first lockdown, if so, the State-wise data of the benefited people?

Problems of online education

353 Dr. V. Sivadasan:

Will the Minister of **Education** be pleased to state:

(a) whether Government is aware of reports of students suffering from mental stress, head ache and various other problems due to the continuous online classes;

(b) the details of measures taken to deal with this problem; and

(c) whether Government has any plan for gradually reopening the campuses and progressing towards physical mode of education, if so, by when Government is going to achieve it?

Digital divide among children

354 Prof. Manoj Kumar Jha:

Will the Minister of **Education** be pleased to state:

(a) the details of different Government provisions and interventions to mitigate the digital divide among children in rural areas and urban poor areas?

School dropout rates among reserved category students

355 Prof. Manoj Kumar Jha:

Will the Minister of **Education** be pleased to state:

- (a) the secondary school dropout rates among boys and girls belonging to General, OBC, SC, and ST categories;
- (b) the reasons for higher dropout rates at secondary school level among boys and girls in OBC, SC, and ST categories, as compared to General categories;
- (c) whether Government has steps in place or planned to address this disparity among secondary school dropout rates of OBC, SC, and ST students, as compared to General students;
- (d) If so, the details thereof; and
- (e) If not, the reasons therefor?

Unified District Information System for Education (UDISE)

356 Prof. Manoj Kumar Jha:

Will the Minister of **Education** be pleased to state:

- (a) whether some indicators and table values in the UDISE+ 2019-20 Report have been reported in absolute numbers rather than as percentage;
- (b) if so, the details of the indicators reported in absolute numbers and the reasons for reporting these in absolute numbers instead of percentages in the UDISE+ 2019-20 Report; and
- (c) whether some indicators and outcomes in the report have been compared with or based on 2012-13 data, while other indicators and outcomes have been compared with or based on more recent data?

Vacancy position of Vice Chancellor in universities

357 Shri Abdul Wahab:

Will the Minister of **Education** be pleased to state:

- (a) whether many posts of Vice Chancellor are vacant in universities for a long time;
- (b) if so, the details of vacancy position of Vice Chancellors in all the universities and national institutes;
- (c) the reasons for delay in filling the vacant positions; and
- (d) the reasons for delay in appointment of a new Vice Chancellor of Jawaharlal Nehru University, New Delhi?

Dropout rate of students at primary school level

358 Shri Kanakamedala Ravindra Kumar:

Will the Minister of **Education** be pleased to state:

- (a) whether Government is aware of the fact that dropout rates at primary school level has increased manifold in the country due to COVID-19 pandemic induced lockdown;
- (b) if so, the details thereof;
- (c) whether Government has formulated any scheme/plan to trace the school dropouts across the country;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Guidelines for opening schools after COVID-19 pandemic

359 # **Shri Vishambhar Prasad Nishad:**

Ch. Sukhram Singh Yadav:

Smt. Chhaya Verma:

Will the Minister of **Education** be pleased to state:

- (a) whether schools and colleges are being opened with COVID-19 guidelines for the sake of education of children in various countries of the world;
- (b) whether Government proposes to open schools and colleges with COVID-19 guidelines;
- (c) the steps taken to reduce the adverse impact of the pandemic on the studies;
- (d) to what extent the education of children is affected; and
- (e) the steps taken to solve the problems faced by the poor and rural children due to online teaching, non-availability of internet connectivity and mobile?

Equal access to education

360 **Shri K. Somaprasad:**

Will the Minister of **Education** be pleased to state:

- (a) the details of measures taken by Government to ensure equal access to education even when done remotely, regardless of the financial status of children's family, under the provisions of the Right to Education Act, 2009;
- (b) whether Government is taking any special measures to prevent the exclusion of SC/ST and other vulnerable groups from remote learning/online classes; and
- (c) if so, the details thereof?

International ranking of Indian Universities

361 **Shri K.C. Ramamurthy:**

Will the Minister of **Education** be pleased to state:

- (a) the response of the Ministry at IISc ranking as the world's top research university by achieving a perfect score as per the latest QS World University Rankings surpassing many famous universities of the world;
- (b) whether IIT, Guwahati, has also ranked 41st for Citations Per Faculty; and
- (c) the response of the Ministry on this welcome performance?

Data on students dropout during COVID-19 pandemic

362 **Smt. Jharna Das Baidya:**

Will the Minister of **Education** be pleased to state:

- (a) whether the Ministry has collected any data regarding the number of students who had to discontinue schooling due to the pandemic situation during last year;
- (b) whether Government had taken any steps in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Increase in dropout of school children due to COVID-19

363 **Shri G.C. Chandrashekhara:**

Shri Akhilesh Prasad Singh:

Shri Shamsher Singh Dullu:

Will the Minister of **Education** be pleased to state:

- (a) whether Government has taken cognizance of the recent increase in out-of-school children to 5.5 per cent (from 4 per cent in 2018) as per the Annual Status of Education Report;
- (b) if so, the details including reasons for the same and measures to address increasing dropouts;
- (c) whether Government has assessed the gap between the demand and availability of adequate digital infrastructure for students in rural areas and from economically weaker sections;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the number of rural schools that have been equipped with digital infrastructure from March 2020 till date?

Reservation in IITs

364 Shri Elamaram Kareem:

Will the Minister of **Education** be pleased to state:

- (a) the number of IITs which have prepared the reservation roster for direct recruitment to the posts of Assistant Professor, Associate Professor and Professor, till date;
- (b) the total number of sanctioned posts of Assistant Professor, Associate Professor and Professor at each IIT, along with the number of posts reserved for SC/ST/OBC/EWS;
- (c) the number of posts of Assistant Professor, Associate Professor and Professor from General/SC/ST/OBC/EWS categories, which are filled at each IIT; and
- (d) the number of posts of Assistant Professor, Associate Professor and Professor from General/SC/ST/OBC/EWS categories, which are unfilled at each IIT?

Students in Central Universities

365 Shri Elamaram Kareem:

Will the Minister of **Education** be pleased to state:

- (a) total number of students admitted in Ph.D. programmes of each of the 54 Central Universities along with their SC/ST/OBC/EWS/Foreign composition from 2016 onwards;
- (b) total number of students admitted in postgraduate programmes of each of the 54 Central Universities along with their SC/ST/OBC/EWS/Foreign composition from 2016 onwards;
- (c) which among the 54 Central Universities have set up SC/ST/OBC Cells; and
- (d) the details of SC/ST/OBC faculty in each of these cells and the number of these cells chaired by them?

Drop out rate of students during COVID-19 pandemic

366 Shri Sanjay Seth:

Shri K.C. Venugopal:

Will the Minister of **Education** be pleased to state:

- (a) whether millions of students dropped out of schools amid the first and second wave of COVID-19 pandemic as educational institutions were not open and were taking classes online;
- (b) if so, whether Government has assessed the number of students who dropped out of schools and colleges;
- (c) whether Government is planning to introduce any scheme to extend financial assistance or fee waivers to students whose parents have lost their jobs due to COVID-19 pandemic; and

(d) the other steps taken by Government to bring back those children who have dropped out of school?

Instant loan facility for students

367 Dr. Vikas Mahatme:

Will the Minister of **Education** be pleased to state:

- (a) the mechanism available with Government to facilitate instant loan facility for students especially those who don't have any collateral;
- (b) whether teaching institutes can facilitate these loans before admission deadline; and
- (c) if so, the details thereof, if not, the reasons therefor?

Opening of new KVs and universities

368 Dr. Anil Agrawal:

Will the Minister of **Education** be pleased to state:

- (a) whether Government propose to open new Kendriya Vidyalayas (KVs) and universities in the country, State-wise; and
- (b) if so, by when, the details thereof separately, KV-wise and university-wise?

Higher education in educationally backward districts

369 Lt.Gen. (Dr.) D. P. Vats (Retd.):

Shri Vijay Pal Singh Tomar:

Shri Harnath Singh Yadav:

Will the Minister of **Education** be pleased to state:

- (a) whether Government had announced to identify the educationally backward districts and to make special efforts for development of higher education there;
- (b) if so, the progress made in this regard so far and the number of districts where educational institutes have been opened, so far in the country; and
- (c) if so, the details thereof?

Online education for Class 12

370 Shri K.C. Venugopal:

Shri Sanjay Seth:

Will the Minister of **Education** be pleased to state:

- (a) whether only around 50 per cent of the students had online connections for class 12 as a result of which online education could not reach all students affecting them adversely and if so, whether Government will provide required infrastructure for online education to students who are promoted to class 12;
- (b) whether the average scores of students of class 12 in Pre Board Examination in many schools were lower than the previous years average and if so, the details thereof and the reasons therefor; and
- (c) whether the CBSE will take into account the above facts while preparing class 12 results?

Construction of toilets in Chhattisgarh schools

371 # Shri Ram Vichar Netam:

Will the Minister of **Education** be pleased to state:

- (a) whether Government has achieved its target of constructing at least one toilet in every school of primary, secondary and senior secondary level;
- (b) if so, the district-wise number of toilets which have been constructed in Chhattisgarh and the number of schools covered under this project;
- (c) the number of schools in Chhattisgarh in which toilets were constructed but are not operational till date and the district-wise details thereof; and
- (d) the number of toilets constructed and repaired school-wise in the last two years and the current year and the number of toilets which are currently operational?

Capitation fee in deemed universities

372 Smt. Ambika Soni:

Will the Minister of **Education** be pleased to state:

- (a) whether Government is aware that a large number of private deemed universities have been charging huge capitation fee as well as indulging in profiteering;
- (b) if so, the details thereof along with the reasons for inaction in this regard; and
- (c) the fresh steps taken by Government to curb the practice of charging capitation fee or any other form of profiteering by deemed universities in professional education?

National Eligibility-cum-Entrance Test in 2020

373 Shri Shaktisinh Gohil:

Will the Minister of **Education** be pleased to state:

- (a) whether the rate of absenteeism in the National Eligibility-cum-Entrance Test in 2020 is double that of 2019, and if so, the details thereof;
- (b) whether the absentees have doubled despite the exam being held for the second time this year to benefit those who had skipped the first edition;
- (c) whether Government was aware that a large number of students desired the NEET test to be postponed due to the pandemic;
- (d) if so, whether Government felt it expedient to meet student representatives to understand and address their grievances; and
- (e) if not, the reasons therefor?

Cess on secondary and higher education

374 # Shri Shaktisinh Gohil:

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that an amount of ₹ 94036 crore has been collected through Secondary and Higher Education Cess which was established in 2017 as a "One Fund" for secondary and higher education funding; when was the disbursement started from this fund;
- (b) whether it is a fact that the amount collected from cess was kept in Consolidated Fund of India instead of the said fund, if so, who is responsible for this violation; and
- (c) the action taken and proposed to be taken by Government in this regard?

Online education facilities for poor children

375 Shri Anil Desai:

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that that due to Corona restrictions students are unable to receive direct education by attending their schools/colleges and have to adopt online education

system for their safety;

(b) whether adequate internet facilities/mobile/computers etc. have been provided to students by Central/State Governments; and

(c) whether for poor students in urban and in rural areas, Government has provided adequate internet facilities to teachers and students for online education purpose, if so, the details thereof?

Grievance redressal under the National Education Policy

376 Smt. Vandana Chavan:

Will the Minister of **Education** be pleased to state:

(a) whether there is a mechanism in place for collecting feedback, registering grievances, and reporting of non-implementation of programmes under the new National Education Policy (NEP) from affected beneficiaries and citizens;

(b) the details of the mechanism to provide relief and redress to these grievances generated from the first point of contact with students in schools/colleges/educational institutions upto the State level;

(c) the implications of violations and non-implementation of the norms laid down in NEP on the violating institution/agency; and

(d) the details of measures which would ensure that violations are amended and non-implementation is addressed?

Promotion of IT based education

377 Shri Vijay Pal Singh Tomar:

Shri Harnath Singh Yadav:

Lt.Gen. (Dr.) D. P. Vats (Retd.):

Will the Minister of **Education** be pleased to state:

(a) the steps taken/being taken by Government to promote and ramp up information technology based education, especially in the background of extended shutdown of schools, colleges and other educational institutions; and

(b) the steps taken by Government to ensure efficient access to plans/programmes/schemes promoting IT based education in the country?

Details of fee charges

378 Shri Tiruchi Siva:

Will the Minister of **Education** be pleased to state:

(a) the details of the fees (inclusive of tuition and other amounts) collected by specified category schools under RTE Act, 2009 for classes I-XII, class-wise and school-wise for the year 2019-2020 and 2020-21;

(b) the details of fees that KVS, Navodaya Vidyalayas, Sainik Schools charge from parents for classes I-XII, class-wise, school-wise for the year 2019-20 and 2020-21; and

(c) whether a committee was set up to review the charge of fee in KVs, Navodaya Vidyalayas, Sainik Schools from classes IX-XII?

Specified category schools

379 Shri Tiruchi Siva:

Will the Minister of **Education** be pleased to state:

(a) the list of specified category schools that have been notified by Government under Sec

2(n)(iii) of the Right to Education Act, 2009 as of 2020;

(b) whether these specified category schools charge any amount from parents for classes IX-XII, and if so, the details of each school with the split up of the amount charged from parents belonging to these schools; and

(c) whether there was a committee set up that suggested the charging of the above mentioned amounts, if so, the details thereof?

Vacancy position in Central Universities

380 Shri Neeraj Shekhar:

Will the Minister of **Education** be pleased to state:

(a) the details of sanctioned posts of teaching and non teaching staff in various Central Universities of the country as on date, University-wise;

(b) the details of vacancies of teaching and non teaching staff in various Central Universities as on date, University-wise; and

(c) the details of vacancies in Central Universities which are lying vacant for more than three years as on date, University-wise?

Initiatives taken by the Ministry

381 Shri Harshvardhan Singh Dungarpur:

Will the Minister of **Electronics and Information Technology** be pleased to state:

(a) the basic functions of this Ministry;

(b) the policies that the Ministry has suggested during the last two years; and

(c) whether any special initiative has been taken in the interest of any State to focus on technology upgradation and capacity building for implementation of programmes?

Precautions taken to safeguard Aadhaar details of dead persons

382 Smt. Shanta Chhetri:

Will the Minister of **Electronics and Information Technology** be pleased to state:

(a) the precautions taken to safeguard the Aadhaar details of dead persons;

(b) the steps taken by Government to ensure that Aadhaar details of dead persons are secured;

(c) the details of laws that protect legal heirs from misuse/fraud caused due to Aadhaar card of dead persons; and

(d) if so, the details thereof and if not, the reasons therefor?

CoWIN website accessibility

383 Shri Mallikarjun Kharge:

Will the Minister of **Electronics and Information Technology** be pleased to state:

(a) whether the CoWIN platform, essential for getting COVID vaccines, is accessible to people with disabilities;

(b) if not, reasons for the website not been made more accessible even after months of vaccination;

(c) the minimum internet speed at which successful registration on CoWIN can be done; and

(d) the percentage of India's rural households having access to the internet with speeds greater than that level?

Non-adherence of IT Laws

384 **Shri A. Vijayakumar:**

Will the Minister of *Electronics and Information Technology* be pleased to state:

- (a) whether many number of social intermediaries are not adhering to changed IT Laws;
- (b) if so, the details of social media intermediaries and action taken thereon;
- (c) whether there is any law to curb web portal/YouTube channel etc.; and
- (d) if so, the details thereof?

Freedom of expression via Twitter

385 **Shri John Brittas:**

Will the Minister of *Electronics and Information Technology* be pleased to state:

- (a) whether it has come to the notice of Government the statement of micro blogging platform Twitter that there is a potential threat to the freedom of expression in India;
- (b) if so, the response of Government thereto;
- (c) whether Government has taken note of the statement of Twitter against the cases filed by Delhi Police against their employees; and
- (d) if so, the response of Government thereto?

Guideline for social media intermediaries

386 **Shri M.V. Shreyams Kumar:**

Will the Minister of *Electronics and Information Technology* be pleased to state:

- (a) the details of the new guidelines prescribed by Government for social media intermediaries to make it mandatory for platforms such as WhatsApp, Twitter and Facebook;
- (b) the response of Government to the criticism that the new guidelines for social media will undermine the principles of open and accessible internet and violate the right to privacy and free speech enshrined in the Constitution; and
- (c) whether Government would reconsider the guidelines that suggest indirectly the breaking of end to end encryption of messages?

'Build for Digital India' programme

387 **Shri Bhaskar Rao Nekkanti:**

Will the Minister of *Electronics and Information Technology* be pleased to state:

- (a) whether Government is implementing the 'Build for Digital India' programme in partnership with Google;
- (b) if so, the details including the overall objectives of the programme including targets;
- (c) the implementation mechanism of the programme including the details of different technologies and skills imparted during the programme; and
- (d) central financial assistance outlay of the programme?

Security breach in NIC e-mail

388 **Shri Kanakamedala Ravindra Kumar:**

Will the Minister of *Electronics and Information Technology* be pleased to state:

- (a) whether there was a cyber security breach into the e-mail system of Government maintained by National Informatics Centre (NIC) in the recent past;
- (b) if so, the details thereof;

- (c) the details of the mechanism that is in place to protect the data pertaining to e-mail accounts of NIC; and
- (d) the steps taken to enhance the security aspects of the NIC e-mail accounts?

Failure of Twitter to comply with IT Rules

389 Shri Sushil Kumar Modi:

Will the Minister of ***Electronics and Information Technology*** be pleased to state:

- (a) whether it is a fact that social media intermediary Twitter has failed to comply with the IT Rules, 2021;
- (b) the details of other social media intermediaries who have not complied with the IT Rules; and
- (c) if so, the action Government has taken for this open defiance?

Mobile Seva AppStore

390 Shri K.C. Ramamurthy:

Will the Minister of ***Electronics and Information Technology*** be pleased to state:

- (a) the details of Mobile Seva AppStore (MSA);
- (b) whether it is a fact that there are very less number of apps on MSA when compared to Google Play Store, Apple, etc.;
- (c) the efforts being made by the Ministry to make it mandatory for all the mobile phones manufactured in the country to pre-install Mobile Seva AppStore on Android OS;
- (d) whether any steps have been taken for creation of store for private apps; and
- (e) if so, the details thereof?

Increase in social engineering frauds and attacks

391 Shri P. Wilson:

Will the Minister of ***Electronics and Information Technology*** be pleased to state:

- (a) whether Government has taken steps to tackle the menace of various organised online social engineering frauds and attacks, if so, the details thereof including the number of such cases reported during each of the last three years, State/UT-wise including Tamil Nadu;
- (b) whether Government has developed and encouraged the expertise in this field which could detect these type of online frauds by providing necessary support to these type of investigations and if so, the details thereof; and
- (c) details of the action taken by Government in this regard and the measures being taken by Government to strengthen cyber security frauds?

Non-compliance of rules by Twitter

392 Dr. Anil Agrawal:

Will the Minister of ***Electronics and Information Technology*** be pleased to state:

- (a) whether it is a fact that Twitter is not complying with the provisions of the new Indian IT Rules;
- (b) if so, the details thereof; and
- (c) whether Government propose to take legal action in this regard?

Action against social media platform

393 **Shri Anil Desai:**

Will the Minister of **Electronics and Information Technology** be pleased to state:

- (a) the number of social media platforms permitted by Government to carry out their activities in the country;
- (b) whether it is a fact that various social media platforms operating in the country are required to observe some rules and regulations of Government; and
- (c) if so, whether there is any violation noticed and if so, the action Government has taken against persons responsible for violations?

Fishermen in illegal custody of Bangladesh

394 **Smt. Shanta Chhetri:**

Will the Minister of **External Affairs** be pleased to state:

- (a) the total number of fishermen from West Bengal who are in illegal custody of Bangladesh;
- (b) the reason for the delay in their release with Bangladesh being a friendly country;
- (c) whether there has been a pact to this effect concerning immediate release of fishermen by either side; and
- (d) if so, the details thereof and if not, the reasons therefor?

Withdrawal of US Army from Afghanistan

395 # **Shri Rewati Raman Singh:**

Will the Minister of **External Affairs** be pleased to state:

- (a) whether Government's attention has been drawn to the news reports that after fighting the war with Taliban and Al Qaeda for 20 years in Afghanistan, the US military is now withdrawing;
- (b) whether Government is aware of China's intention to extend the China-Pakistan Economic Corridor (CPEC) to Afghanistan;
- (c) whether it is a fact that if China succeeds in its intention then it would be a matter of concern for India; and
- (d) whether Government is reviewing its foreign policy in this regard?

Data bank of Indian students studying abroad

396 # **Dr. Kirodi Lal Meena:**

Will the Minister of **External Affairs** be pleased to state:

- (a) the country-wise number of Indian students currently studying in foreign countries, including Australia;
- (b) whether Government is considering preparing a data bank of all the students who go abroad for studies;
- (c) if so, the details thereof and the time by when such data bank is likely to be prepared;
- (d) whether Government is also considering issuing some guidelines for the students who want to go abroad for studies; and
- (e) the time by which such guidelines are likely to be issued by Government?

Infrastructure development in Sri Lanka

397 **Shri A. Vijayakumar:**

Will the Minister of *External Affairs* be pleased to state:

- (a) the number of initiatives taken for infrastructure development in Sri Lanka by India;
- (b) whether the Chinese Government has been allowed in Sri Lanka to develop ports etc. causing danger to India's security; and
- (c) if so, the action taken to counter China's development work in Sri Lanka?

Minimum wages of Indian workers

398 **Shri M.V. Shreyams Kumar:**

Will the Minister of *External Affairs* be pleased to state:

- (a) whether Government has reduced the minimum referral wages of Indian workers for employment in the Gulf countries and if so, the details thereof;
- (b) whether Government will consider revising this reduction given in minimum referral wages for employment in Gulf countries in the light of general economic distress caused due to COVID-19 pandemic and if so, the details thereof; and
- (c) the number of labour related complaints received by embassies in Gulf countries during the last three years, country-wise?

Indians brought back during COVID-19 pandemic

399 **Shri M.V. Shreyams Kumar:**

Will the Minister of *External Affairs* be pleased to state:

- (a) the number of students who went abroad for studies during the last five years, State-wise;
- (b) the number of Indians living in foreign countries for employment, country-wise; and
- (c) the number of Indians brought back from foreign countries, country-wise under Vande Bharat Mission during the COVID-19 pandemic, State-wise details thereof?

Data on Indian citizens died abroad due to COVID-19

400 **Shri Abdul Wahab:**

Will the Minister of *External Affairs* be pleased to state:

- (a) whether Government has any data about Indian citizens who died in foreign countries due to COVID-19;
- (b) if so, the details of Indian citizens died abroad; and
- (c) whether the Union Government has any plan to assist or help such families who have lost their breadwinners abroad?

Cases of COVID-19 amongst foreign diplomats

401 **Shri Derek O' Brien:**

Will the Minister of *External Affairs* be pleased to state:

- (a) whether COVID-19 cases have also affected many foreign diplomats in embassies in India and if so, details thereof; and
- (b) the lines of communication, medical attention, aid and emergency support provided to diplomats residing in India currently?

Policy for rescue of fishermen

402 Dr. Sasmit Patra:

Will the Minister of *External Affairs* be pleased to state:

- (a) the policy for rescuing fishermen who have crossed into neighbouring nation's waters; and
- (b) the number of fishermen rescued so far through this policy?

Easing of travel restrictions for Indian students enrolled at foreign countries

403 Shri Sanjay Singh:

Will the Minister of *External Affairs* be pleased to state:

- (a) whether the Ministry has taken any step for easing travel restrictions for Indian students enrolled at foreign universities to make their travel possible to respective countries; and
- (b) if so, the details thereof?

Financial assistance for research on International Relations

404 Dr. Vinay P. Sahasrabuddhe:

Will the Minister of *External Affairs* be pleased to state:

- (a) whether the Ministry has given any financial assistance to the Universities/ Institutions for conducting research on International Relations during the last five years;
- (b) if so, the total amount of financial assistance sanctioned during the last five years, the details thereof;
- (c) whether the research, so undertaken was later on used by the Ministry in one way or the other; and
- (d) if so, please give details?

IFS officers belonging to SC/ST and OBC

405 Dr. Fauzia Khan:

Will the Minister of *External Affairs* be pleased to state:

- (a) the details of officers belonging to Scheduled Castes (SCs), Scheduled Tribes (STs), Other Backward Classes (OBCs) and minorities appointed in various embassies/commissions abroad during the last three years as on date;
- (b) the details of the norms followed for their appointment;
- (c) the number of IFS officers belonging to SC, ST, OBC and minorities working in the Ministry as on date, category-wise; and
- (d) the effective measures being taken/proposed to be taken by Government for the appointment of officers belonging to the said categories in Indian Missions in proportion to their population?

COVID-19 aid and vaccines from foreign nations

406 Shri Binoy Viswam:

Will the Minister of *External Affairs* be pleased to state:

- (a) the total number of vaccines already imported into India from foreign nations, country-wise;
- (b) the details and the quantum of COVID-19 aid that has been received by India from foreign nations, country-wise;
- (c) when did Government first made appeals for aid from the international community;

- (d) whether the Ministry was aware that a second wave of COVID-19 was imminent and India would require medical aid from the international community; and
 (e) at present what is India's COVID-19 aid and vaccine foreign policy?

Export of vaccines for dependent nations

407 Shri Binoy Viswam:

Will the Minister of *External Affairs* be pleased to state:

- (a) the total number of vaccines exported by India to foreign countries, the details thereof country-wise;
 (b) when did Government stop exporting vaccines, the details of Government's vaccination policy that allowed for the mass export of vaccines and whether there was a limit on exports of vaccines decided under this policy;
 (c) the number of nations which has made requests to India for supply of vaccines post India's decision to stop vaccine export;
 (d) Government's position on export of vaccines for nations dependent on India for vaccines; and
 (e) given India's centrality to global vaccine production, steps Government has taken to ensure vaccine equity?

Initiatives by ICCR on Indian democracy

408 Shri Rakesh Sinha:

Will the Minister of *External Affairs* be pleased to state:

- (a) whether the Prime Minister emphasised that Indian democracy is the oldest in the world and this historical fact needs to be a part of western discourse, if so, whether the ICCR has taken steps to initiate this discourse in the western academic institutions and intellectual world;
 (b) if not, whether ICCR will use its resources and opportunities to initiate discourse in the western academic about ancient Indian democracy; and
 (c) whether it will mobilise domestic intellectual resources to dialogue with academics of the western world to make them aware of ancient Indian republics?

Central Administrative Tribunal in Visakhapatnam

409 Shri V. Vijayasai Reddy:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government propose to establish a Central Administrative Tribunal in Visakhapatnam;
 (b) whether Government is aware that most of the retired and serving Central Government officers live in Visakhapatnam; and
 (c) the requirements for a Central Administrative Tribunal to be established in a State, the details thereof?

Unwarranted petitions in courts

410 Shri V. Vijayasai Reddy:

Will the Minister of *Law and Justice* be pleased to state:

- (a) the manner in which the Ministry looks at unwarranted petitions in courts through PILs, etc. against Government which are crippling and delaying developmental works and in taking policy decisions;

(b) whether the Ministry or Supreme Court will issue some strict guidelines that cases against Governments, be it State or Central, can be filed only if there is any substantive question of law; and

(c) if not, the alternatives Governments have before them to prevent such petitions for smooth functioning of their administration?

Status of the e-Courts Project

411 **Shri Sujeet Kumar:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) the current status of Phase II of the e-Courts Project;
- (b) whether timeline and budget have been approved for Phase III of e-Courts Project;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Gram Nyayalayas in the country

412 **Shri Irranna Kadadi:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether Government has set up Gram Nyayalayas across the country and if so, the details thereof, State-wise including Karnataka and the present status thereof;
- (b) whether the villagers are facing difficulties in getting justice from subordinate/High Courts as they are far away from their places of residence and if so, the steps taken by Government to set up Gram Nyayalayas in villages;
- (c) whether the cases pending in lower courts would be considered in these Nyayalayas and if so, the details thereof; and
- (d) the details of funds allocated and released to the States for setting up of Gram Nyayalayas in the country?

Fee in National Law University

413 **Smt. Priyanka Chaturvedi:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether the National Law University of the country is functioning under the guidance of the Central Government;
- (b) if so, the reasons why there is no uniformity in its fees;
- (c) if so, the details of agency operating it;
- (d) to what extent does the Ministry have control over universities; and
- (e) whether this law university is private or Government and the details thereof?

Vacancies of judges

414 **Dr. C.M. Ramesh:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) the details of vacancies of judges and Chief Justices in different High Courts of the country, State-wise and from when these posts are lying vacant; and
- (b) by when these vacancies are likely to be filled up in the light of pending cases, the details thereof and if not, the reasons therefor?

Electronically Transmitted Postal Ballot System

415 **Shri K. Somaprasad:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether Government has taken decision on the proposal to amend the Conduct of Elections Rules, 1961 to facilitate Electronically Transmitted Postal Ballot System for overseas electors;
- (b) if so, the details thereof;
- (c) if not, the logistical challenges involved in the implementation of the proposal; and
- (d) whether Government has estimated the number and details of overseas electors?

Pendency of cases in District Courts

416 **Dr. Sasmit Patra:**

Will the Minister of **Law and Justice** be pleased to state:

the details of the pendency of cases in District Courts of the country in a district-wise manner?

Computerization of courts

417 **Shri K.C. Venugopal:**

Shri Sanjay Seth:

Will the Minister of **Law and Justice** be pleased to state:

- (a) the target fixed by Government for computerization of all courts in the country under e-Courts Mission Mode Project Phase I and Phase II;
- (b) whether Government has achieved the target and if so, the details thereof and if not, the reasons therefor and the corrective measures taken in this regard;
- (c) the amount allocated and spent during each of the last three years while implementing the project; and
- (d) the other steps taken/being taken by Government to reduce paper wastage and eliminate the burden of court cases in the Indian judiciary?

Responsibility for lapses in court cases

418 **Shri Sushil Kumar Gupta:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether Government has any plan to incorporate rules for holding its officers responsible for lapses in handling the court cases;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Fast Track Courts in the country

419 **Dr. L. Hanumanthaiah:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) the number of Fast Track Courts in the country, State-wise;
- (b) the number of convictions by Fast Track Courts, State-wise;
- (c) the number of pending cases, State-wise, in Fast Track Courts; and
- (d) the steps taken by Government to ensure that timelines are strictly adhered to in view of the above?

IT based systems in High Courts and the Supreme Court

420 **Smt. Ambika Soni:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) the total expenditure made so far for implementing Information and Communication Technology based system in High Courts and the Supreme Court;
- (b) the achievements of the Supreme Court e-committee during last 16 years of its existence; and
- (c) the fresh steps taken by Government for making virtual hearing as a permanent feature of judicial system?

Lok Adalats in the country

421 **Dr. Banda Prakash:**

Will the Minister of **Law and Justice** be pleased to state:

- (a) whether Government has proposed to set up more Lok Adalats to clear pending cases in High Courts and lower courts;
- (b) if so, the details thereof along with the number of Lok Adalats presently functioning in various States;
- (c) the number of cases cleared / cases settled by the Lok Adalats during the last five years, State-wise and especially in Telangana;
- (d) the details of Lok Adalats organised in rural areas during the last five years in Telangana; and
- (e) the extent to which it has reduced the number of pending cases in High Courts and lower courts, State-wise details thereof?

Lokpal's Annual Report

422 **Smt. Shanta Chhetri:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government is aware that under section 48 of the Lokpal and Lokayuktas Act, 2013, Lokpal is required to present annually to the President a report on the work done by it, which is caused to be laid in both the Houses of the Parliament;
- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the details of the Annual Report of the Lokpal for the last three years?

Provision of creamy layer for OBCs

423 # **Ch. Sukhram Singh Yadav:**

Smt. Chhaya Verma:

Shri Vishambhar Prasad Nishad:

Will the **PRIME MINISTER** be pleased to state:

- (a) the number of Other Backward Class candidates in the country who were disqualified from getting appointments during the last 5 years due to creamy layer provision, after successfully passing Union Public Service Commission (UPSC) examination;
- (b) whether the provision of creamy layer for Government services, only for OBC candidates is rational and justified;
- (c) whether Government will consider removing the provision of creamy layer for all the candidates; and
- (d) if so, by when and if not, whether such a provision applicable only for the Other Backward Classes is not infringing on the right to equal opportunity?

Reservation for Economically Weaker Sections

424 # Ch. Sukhram Singh Yadav:

Shri Vishambhar Prasad Nishad:

Smt. Chhaya Verma:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the share of general category in reservation has increased after implementation of 10 per cent reservation for economically weaker general category, resulting in fewer opportunities for other categories;
- (b) State-wise details where 10 per cent reservation for economically weaker general category has been implemented;
- (c) whether it is a fact that some States are still not providing 27 per cent reservation to Other Backward Classes; and
- (d) the number of candidates appointed under 10 per cent reservation policy for economically weaker general category till date, the State-wise details thereof?

Benefits of old pension scheme

425 Smt. Chhaya Verma:

Shri Vishambhar Prasad Nishad:

Ch. Sukhram Singh Yadav:

Shri Neeraj Shekhar:

Will the **PRIME MINISTER** be pleased to refer to answer to Unstarred Question 428 given in the Rajya Sabha on 4th February, 2021 and state:

- (a) whether Supreme Court has dismissed the Special Leave to Appeal (C) 173/2021 on 04/02/2021 and has allowed the Central Government officials under NPS, the benefits of old pension scheme whose advertisement were advertised before 01/01/2004 and results/joining occurred after 31/12/2003;
- (b) if so, the details thereof;
- (c) whether Government would issue general orders for similar cases to ease out litigation and undue burden on resources and exchequer of Government and its own officials on the line of above judgment; and
- (d) if not, the rationale thereof?

Additional chance to civil services aspirants

426 # Shri Hardwar Dubey:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government is considering to provide another chance to all those aspirants of Civil Service Examination who could not appear in the examination in 2020; and
- (b) if so, by when?

Central Civil Services (Pension) Amendment Rules, 2020

427 Dr. Santanu Sen:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Ministry has consulted different stakeholders while bringing in the Central Civil Services (Pension) Amendment Rules, 2020 through which a condition of 'good conduct' has been added in Rule 8 prohibiting the retired officers from writing about their department;

- (b) if so, the details thereof and if not, the reasons therefor; and
- (c) the detailed rationale behind taking such decision?

Government vacancies and job offers

428 **Shri Derek O' Brien:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has data on the total number of job offerings opened in each Group (A to D) during the last three years, Year-over-Year (YoY);
- (b) if so, the details of the same including number of job openings, number of applicants or test takers if applicable and number of vacancies filled from the job openings offered; and
- (c) the details of vacancies in Government jobs across the groups at present?

Reservation for differently abled youths

429 # **Smt. Kanta Kardam:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether there is any reservation quota for differently abled youths in Government service;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor and the reaction of Government thereto?

Calculation of commuted pension

430 **Shri Neeraj Dangi:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the formula for calculating the commuted pension for employees of Union Government while deciding the recovery period of commuted pension for employees;
- (b) the rate of interest for FD, when 14 year was decided as the recovery period for commuted pension of employees;
- (c) whether this recovery period is justified in the present scenario when the rate of interest for FD is 5-6 per cent only, if so, the details thereof; and
- (d) whether Government is willing to revise this period of recovery of commuted pension, if so, by when and if not, the reasons therefor?

Modified Assured Career Progression scheme

431 **Shri P. Bhattacharya:**

Will the **PRIME MINISTER** be pleased to state:

- (a) whether as per various order of DoPT in case of Modified Assured Career Progression (MACP), the APAR for five years proceeding T-2nd year may be taken as reckoning APARs i.e., if the due date of MACP comes in the year 2013-14 then the reckoning APAR shall be 2011-12, 2010-11, 2009-10, 2008-09 and 2007-08, if so, the details thereof; and
- (b) the details of procedure to be followed if the Screening Committee of the MACP does not meet as per time schedule of the DoPT order?

Centrally Sponsored Schemes in Andhra Pradesh

432 **Shri V. Vijayasai Reddy:**

Will the Minister of **Planning** be pleased to state:

- (a) the details of Centrally Sponsored Schemes being implemented in Andhra Pradesh

- during the last three years and the current year, year-wise and scheme-wise;
- (b) the details of money so far released for 2019-20, 2020-21 and 2021-22;
- (c) whether it is a fact that nearly ₹ 12,000 crores are yet to be released from Union Government to the State Government of Andhra Pradesh; and
- (d) if so, the reasons for delay and by when the Ministry is going to ensure release of balance payments?

Population policy

433 **Smt. Priyanka Chaturvedi:**

Dr. Anil Agrawal:

Will the Minister of *Planning* be pleased to state:

- (a) whether Government is contemplating to bring a population policy;
- (b) if so, its main points;
- (c) whether these steps will be effective to stop population growth; and
- (d) the details thereof?

Proposal for investment from private investors

434 # **Shri Mahesh Poddar:**

Will the *PRIME MINISTER* be pleased to state:

- (a) the number and types of proposals received by Government for investment from private investors so far after according an approval for private investment in space technology, the details thereof;
- (b) the total amount of revenue likely to be generated from the proposal received by Government so far, along with the expected number of employment opportunities to be created thereon; and
- (c) the kind of benefits likely to the population and economy of the country from the private investment in the space technology and by when these projects are likely to be completed?

Involvement of private sector in space programme in India

435 **Shri Derek O' Brien:**

Will the *PRIME MINISTER* be pleased to state:

- (a) whether Government has any plans to float tenders or involve private players in space programme in India;
- (b) if so, the details of the same including any plans already in progress; and
- (c) total investment Year-over-Year (YoY) in the space programme of India for the last five years and achievements of the same?

Use of space applications for digital education

436 **Dr. Sasmit Patra:**

Will the *PRIME MINISTER* be pleased to state:

the steps being undertaken to use space applications for digital education in the country?

Central Sector Infrastructure Projects in Andhra Pradesh

437 **Shri Prabhakar Reddy Vemireddy:**

Will the Minister of *Statistics and Programme Implementation* be pleased to state:

- (a) whether there are 74 Central Sector Infrastructure Projects each costing over Rs. 150

crores and above being implemented in Andhra Pradesh;

(b) if so, the details of each of 74 projects, such as when it was conceived, approved, work started on project, date of completion, etc.;

(c) whether the original cost of the projects was 1.19 lakh crores but now the revised cost is nearly 1.67 lakh crores;

(d) if so, the reasons for cost and time overrun; and

(e) the efforts being made to complete each of the above projects within the prescribed timelines?

Cuts in MP's salaries and MPLADS fund

438 Shri Sanjay Singh:

Will the Minister of ***Statistics and Programme Implementation*** be pleased to state:

(a) details of the funds utilisation of the MPLADS fund and the 30 per cent cut in the Member's salary; and

(b) whether Government is planning restoration of the MPLADS fund in the near future?

Population under poverty

439 Shri P. Bhattacharya:

Will the Minister of ***Statistics and Programme Implementation*** be pleased to state:

(a) whether Government has information of exact percentage of population under poverty at present;

(b) if so, the facts and details thereof;

(c) whether the various committees constituted by Government has submitted their various figures on population under poverty; and

(d) if so, the facts thereof and further steps taken by Government to bring population under poverty above the poverty line?

Cotton mills in Tirupati

440 Shri Prabhakar Reddy Vemireddy:

Will the Minister of ***Textiles*** be pleased to state:

(a) whether Tirupati Cotton Mills in Tirupati, Andhra Pradesh, which was closed due to lockdown has been reopened;

(b) if so, the details thereof; and

(c) the details of unsold finished goods lying in the above mill and the steps taken to liquidate them by the Ministry?

Schemes for development of weavers

441 Shri Harnath Singh Yadav:

Shri Vijay Pal Singh Tomar:

Lt.Gen. (Dr.) D. P. Vats (Retd.):

Will the Minister of ***Textiles*** be pleased to state:

(a) the details of various schemes being run/ proposed at present in the country for development of small and local handloom weavers who fulfill only local requirements, State/UT-wise;

(b) whether many handloom weavers have opted for alternative sources of livelihood due to lack of work; and

(c) whether any scheme is being run/proposed at present for the development of weaving

skill in the country including Uttar Pradesh and many persons have been trained to develop their skill in this trade, if so, the details thereof?

Impact of COVID-19 on handloom market

442 Shri Prasanna Acharya:

Will the Minister of *Textiles* be pleased to state:

- (a) whether the handloom market has been severely affected due to COVID-19 pandemic, if so, to what extent and the number of weavers affected particularly in Odisha;
- (b) the steps initiated by Government to mitigate the prices and give relief to weavers engaged in the institutional sector; and
- (c) whether Government will consider to revise the guidelines for market development assistance and introduce special rebate scheme to support the marketing of handloom fabrics in the wake of present crisis?

Hathkargha Samvardhan Sahayata (HSS) Yojana

443 Dr. L. Hanumanthaiah:

Will the Minister of *Textiles* be pleased to state:

- (a) the year-wise details of budgetary allocations and expenditure on Hathkargha Samvardhan Sahayata (HSS) Yojana from 2016-17 to 2020-21;
- (b) the year-wise and State-wise details of beneficiaries of HSS Yojana from 2016-17 to 2020-21;
- (c) the average earnings of weavers who have availed the HSS programme;
- (d) whether there has been an improvement in productivity because of HSS; and
- (e) if so, the details thereof, State-wise?

Details of greenfield textile parks

444 Dr. Ameer Yajnik:

Will the Minister of *Textiles* be pleased to state:

- (a) the details of programmes launched by Government to enhance the wages of workers in textile industry, the details thereof;
- (b) the number of greenfield textile parks under SITP or through other schemes that have been completed in the country, State-wise;
- (c) the details of benefits these greenfield textile parks offer to the skilled and non-skilled workers; and
- (d) if so, the details thereof?

Schemes of Ministry of Tribal Affairs in Rajasthan and Delhi

445 # Dr. Kirodi Lal Meena:

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) the details of schemes being implemented in Rajasthan and Delhi by the Ministry;
- (b) the year-wise and State-wise details of funds and actual progress registered under each scheme implemented in these two States during the last three years;
- (c) whether the Ministry has any proposal from these State Government pending with itself; and
- (d) if so, the details thereof and the reaction of Government thereto?

Norms for establishment of EMRS

446 **Shri Iranna Kadadi:**

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) the details of the Ekalavya Model Residential Schools (EMRS) run by the Ministry to cater the needs of the deprived tribal population in the country;
- (b) the details of the norms for establishment of the EMR schools only in few areas of the country; and
- (c) whether Government considers establishing one EMR school in every district so that every deprived tribal child of the country is covered and if so, the details thereof?

Fund allocations under the Ministry

447 **Dr. V. Sivadasan:**

Will the Minister of *Tribal Affairs* be pleased to state:

the fund allocation for different projects under the Ministry during the last financial year, and the details about the quantum of funds spent alongwith project-wise split up?

Scholarship for ST students

448 **Dr. Santanu Sen:**

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) State-wise and year-wise details of total number of Scheduled Tribe (ST) students enrolled in M.Phil and Ph.D degree programmes during the last 5 years;
- (b) the state-wise and year-wise details of total number of ST students enrolled in M.Phil and Ph.D degree programmes who are getting scholarship under the programmes of the Ministry; and
- (c) the details of steps being taken to encourage more ST students to enrol in M.Phil and Ph.D degree programmes?

Tribals affected by COVID-19 pandemic

449 **Shri K. Somaprasad:**

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) the details of proactive measures taken by the Union Government to lessen the adverse effects on tribal community during the COVID-19 pandemic; and
- (b) the number and details of tribal persons who lost their lives after contracting COVID-19 in different States and UTs so far?

Population of tribal communities

450 # **Smt. Kanta Kardam:**

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) whether any study/survey has been conducted or proposed to be conducted to ascertain the population of different tribal communities living in the forest areas of the country;
- (b) if so, the details thereof; and
- (c) the basis/criteria adopted by Government for initiating welfare measures for the tribal people?

Memorials for tribal freedom fighters

451 **Shri Prasanna Acharya:**

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) whether Government has maintained a list of tribal freedom fighters who actively participated in different phases of the freedom movement, if so, the details thereof, State-wise;
- (b) the steps taken for memorials of tribal freedom fighters; and
- (c) the special benefits provided to living family members of the tribal freedom fighters who suffered imprisonment or awarded death penalty by the foreign rulers?

Funds for Odisha under Special Central Assistance to Tribal Sub-Scheme (SCA to TSS)

452 **Dr. Amar Patnaik:**

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) the details of the budgetary allocation made by Government to Odisha under Special Central Assistance to Tribal Sub-Scheme (SCA to TSS) along with the details of the funds actually released and utilised thereunder, district wise and year wise since 2014;
- (b) the details of the budgetary allocation made by Government to Odisha under Grants-in-aid under Proviso to Article 275(1) of the Constitution of India along with the details of the funds actually released and utilised thereunder, district-wise and year-wise since 2014; and
- (c) whether the stipulated funds are not released for a given year, the reasons therefor?

Training programmes for tribals

453 # **Shri Ram Vichar Netam:**

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) names of programmes being conducted by Ministry to provide loans to persons belonging to tribal categories and to persuade them for undertaking business;
- (b) names of the schemes, amount of funds, the recipient person/ firm along with the head under which funds will be given as per provision;
- (c) programmes currently being operated by Government to mitigate unemployment and migration in tribal areas along with the names of training programmes being conducted; and
- (d) year-wise, and region-wise number of training programmes organized in Chhattisgarh from January 2019 till date to engage the persons belonging to tribal categories in businesses and prevent them from migrating?

Guidelines for Tribal Sub-Plan

454 # **Shri Neeraj Dangi:**

Will the Minister of *Tribal Affairs* be pleased to state:

- (a) whether any guidelines have been issued by Government to Central Ministries and State Governments to formulate a Tribal Sub-Plan (TSP) and ensure allocation of funds in proportion to the percentage of population;
- (b) if so, the details thereof;
- (c) the efforts being made to prevent the diversion of funds allocated for tribal programmes as well as to utilize it as per requirement; and
- (d) the year-wise and State-wise details of the funds utilized for tribal development programmes during the last five years?

Promotion of micro culture of tribals

455 **Shri Rakesh Sinha:**

Will the Minister of **Tribal Affairs** be pleased to state:

- (a) the steps taken to preserve, protect and promote micro culture of tribals in the country;
- (b) whether the Ministry has allocated budget for it;
- (c) whether the Ministry has formed think tanks to study the distinction and take steps accordingly as the tribals of North East and rest of the country have distinctive cultures; and
- (d) whether the Ministry has identified certain tribal cultures and customs to be demonstrated in the country as knowledge resources?

Child rights affected due to COVID-19

456 **Shri Mallikarjun Kharge:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether Government has any data on increase in cases of child abuse due to the COVID-19 related lockdown situations;
- (b) if so, the details thereof;
- (c) whether there is any data on the increase in child marriage cases across the country due to financial difficulties caused due to COVID;
- (d) if so, the details thereof; and
- (e) the steps being taken by Government to provide a safe shelter to children facing abuse or being married off early?

Anganwadi Kendras working in Karnataka

457 **Shri Iranna Kadadi:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) the number of Anganwadi Kendras working in Karnataka at present and the number of Kendras closed down among them, district-wise;
- (b) whether Anganwadi Centres in Bihar are functioning from rented buildings and if so, the details thereof along with the funds allocated and expenditure incurred thereunder, district-wise;
- (c) the details of provisions prescribed for renting buildings to run Anganwadi Centres; and
- (d) the corrective measures taken by Government in this regard?

Care and protection of children affected by COVID-19 pandemic

458 **Shri John Brittas:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether Government has issued any directions to State Governments to ensure care and protection of children adversely impacted by COVID-19 pandemic, as mandated under the Juvenile Justice (JJ) Act, 2015;
- (b) if so, the details thereof;
- (c) whether Government has maintained a database of the number of children who were severely affected by the pandemic; and
- (d) if so, the details thereof and a State-wise break up thereof?

Crimes against women

459 **Shri Parimal Nathwani:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether crimes against women are increasing in the country;
- (b) State-wise data of last five years of crimes against women in the country;
- (c) the measures taken/being taken by Government to curb the widespread menace of crimes against women;
- (d) whether Government proposes to amend the laws to make them more stringent and punitive to teach lessons to those who commit crime against any woman; and
- (e) if so, the detail thereof?

Financial assistance to startups under Nirbhaya Scheme

460 # **Shri Surendra Singh Nagar:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether Government is providing financial assistance to the State Governments under Nirbhaya Scheme to improve the security and safety of women and children;
- (b) if so, the State-wise and year-wise details thereof, including the State of Uttar Pradesh, during the last five years;
- (c) whether Government has any monitoring system for supervision of funds utilisation;
- (d) if so, the details thereof;
- (e) whether the funds released to various State Governments have been fully utilized; and
- (f) if so, the details thereof and if not, the reasons therefor?

Online registration portal of child care institutions

461 **Shri Prashanta Nanda:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether there has been an online portal set up to register children's home under the Juvenile Justice Act, 2015;
- (b) if so, the details including the current status thereof; and
- (c) if not, the reasons therefor?

Effect of internet on women and children

462 **Shri Prashanta Nanda:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether Government is aware of the surge in internet usage in the year 2020-21, from 38 per cent of the population in 2019 to 54 per cent by early 2020;
- (b) if so, whether Government has examined the drawbacks of the internet vis-à-vis women and children and the details thereof; and
- (c) if not, the reasons therefor?

Protection to children orphaned due to COVID-19

463 **Shri Bikash Ranjan Bhattacharyya:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether the Centre is providing social security pensions to the children who have lost their parents in COVID-19 pandemic; and
- (b) whether any scholarships or incentives are given to such children till they complete their

education and the details of Covid orphans, State-wise?

Anganwadi Centres in Andhra Pradesh

464 Shri Prabhakar Reddy Vemireddy:

Will the Minister of ***Women and Child Development*** be pleased to state:

- (a) whether it is a fact that out of 55,600 Anganwadi Centres (AWCs) in Andhra Pradesh, nearly 24,000 are functioning from rented premises;
- (b) if so, the details thereof, district-wise;
- (c) the efforts being made to provide permanent premises for these 24,000 AWCs in Andhra Pradesh;
- (d) the details of funds allocated to AWCs in Andhra Pradesh during the last five years, year-wise and district-wise; and
- (e) physical targets set and achieved in Andhra Pradesh during the last five years, year-wise and district-wise?

Shelter Homes for detoxification

465 Shri Bhaskar Rao Nekkanti:

Will the Minister of ***Women and Child Development*** be pleased to state:

- (a) whether Shelter Homes have been notified and designated by Government as Home for detoxification and counseling of children affected by substance abuse; and
- (b) if so, State-wise details of such Shelter Homes thereof, particularly in the State of Odisha?

One Stop Centres in Odisha

466 Shri Bhaskar Rao Nekkanti:

Will the Minister of ***Women and Child Development*** be pleased to state:

- (a) whether One Stop Centres have been set up in districts of the State of Odisha, if so, the details thereof;
- (b) the total funds allocated, released, sanctioned, and utilized under the said scheme along with the percentage of funds utilized by these centres, in these districts for Financial Year 2020-21;
- (c) whether Government has proposed to upgrade or introduce a new scheme to improve the condition of women affected by the violence of any kind under One Stop Centres particularly in Odisha; and
- (d) if so, the details thereof and if not, the reasons, therefor?

Basic facilities for women farmers protesting at Delhi borders

467 Dr. Santanu Sen:

Will the Minister of ***Women and Child Development*** be pleased to state:

- (a) whether the Ministry in consultation with Home Ministry or Health Ministry or by itself has taken account of conditions in which women farmers are sitting on protest against the three farm bills across the Delhi borders;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor;
- (d) whether the Ministry is planning to send a delegation to take account of their condition and if required to ensure certain basic facilities for them, the details thereof; and
- (e) if not, the reasons therefor?

Problems regarding growth and underweight of children and women

468 **Shri Kanakamedala Ravindra Kumar:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether Government has formulated any plan/scheme to focus on the districts of Srikakulam, Vizianagaram, Visakhapatnam, East Godavari, West Godavari, Krishna, Guntur, Prakasam, Sri Potti Sriramulu Nellore, Anantapur, Kurnool and Chittoor which are facing problems of underweight, wasting and stunting among children (under 5 years) and underweight among women (15-49 years);
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Targets achieved through Anganwadi Centres

469 # **Smt. Kanta Kardam:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether Government has achieved its goals and objectives of improving the nutritional, educational and health conditions of poor children in the country through Anganwadi Centres;
- (b) if so, the details thereof; and
- (c) the steps taken by Government to improve the condition of Anganwadis across the country to make them more effective?

State Commission for Protection of Child Rights

470 **Shri Prasanna Acharya:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) the number of States where the State Commission for Protection of Child Rights have been constituted and are fully functional;
- (b) the number of complaints registered with the commissions both at Center and State level or suo moto taken up and inquiry completed during the last five years, State-wise report; and
- (c) the follow up action taken on the basis of reports of the Commission on various complaints?

Utilisation of Nirbhaya Fund

471 **Smt. Jharna Das Baidya:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether it is a fact that only 25 per cent of Nirbhaya Fund has been utilised during the last three years;
- (b) if so, the details of the proposals appraised and implemented by the Ministry till June 2021; and
- (c) the details of the schemes under the fund and the amount allocated and actual utilisation of funds under all Ministries/Departments since its inception?

Expenditure on Pradhan Mantri Matru Vandana Yojana

472 **Dr. Amar Patnaik:**

Will the Minister of **Women and Child Development** be pleased to state:

- (a) the actual amount spent under Pradhan Mantri Matru Vandana Yojana (PMMVY) for the

financial year 2020-21;

(b) the number of beneficiaries targeted to be enrolled under PMMVY for the year 2020-21;

(c) the actual number of beneficiaries enrolled under PMMVY for the year 2020-21; and

(d) the estimated number of women working in the unorganised sector who may be eligible for PMMVY for the year 2020-21 but were not registered?

Lack of access to menstrual pads during the pandemic.

473 Dr. Amar Patnaik:

Will the Minister of **Women and Child Development** be pleased to state:

(a) whether Government is aware that 16 per cent of women who used menstrual pads prior to the pandemic did not have access to them during the COVID-19 pandemic, if so, the details thereof and the reaction of Government thereto;

(b) whether Government has conducted any research to assess the impact of pandemic on women health and hygiene;

(c) the steps taken/proposed to be taken by Government to ensure regular supply of menstrual products to women, especially in rural and semi urban areas in the future courses of pandemic/lockdown; and

(d) if no steps are taken, the reasons therefor?

Anganwadi Workers and Helpers

474 Shri Elamaram Kareem:

Will the Minister of **Women and Child Development** be pleased to state:

(a) details of responsibilities given to Anganwadi Workers and Helpers in the fight against COVID-19;

(b) whether Government has taken any steps to ensure their safety while they deliver these duties;

(c) reasons for Anganwadi Workers and Helpers not recognised as front line workers;

(d) the number of Anganwadi Workers and Helpers died due to COVID-19 in each State as on 01-07-2021, whether Government has given any compensation to their families, if so, the details thereof and if not, the reasons therefor; and

(e) wages for Anganwadi Workers and Helpers in each State pending and by when it would be paid?

Conditions of juvenile homes

475 # Shri Ram Nath Thakur:

Will the Minister of **Women and Child Development** be pleased to state:

(a) whether Government had recently set-up a committee to look into the conditions of juvenile homes for children;

(b) if so, the recommendations made by the said committee and the steps being taken by Government to implement them; and

(c) the initiatives being taken to make the management of juvenile homes for children more effective keeping in view the adverse comments being published continuously in newspapers about these centres?

Underutilization of funds under Beti Bachao Beti Padoo (BBBP) Scheme

476 Dr. Vikas Mahatme:

Will the Minister of **Women and Child Development** be pleased to state:

- (a) the data on funds allocated to BBBP Scheme and the funds utilised year-wise since its inception;
- (b) whether the funds under this scheme have been routinely underutilized during the last five years;
- (c) if so, the reasons therefor; and
- (d) the remedial measures that Government has undertaken in this regard?

Removal of obscene content from Twitter

477 Shri Sushil Kumar Gupta:

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether it is a fact that the National Commission for Women has asked the Managing Director of Twitter India to remove all pornographic and obscene content from the platform;
- (b) if so, the details thereof; and
- (c) whether any time limit has been given to it for removing the obscene content?

Malnourished children in tribal concentrated areas

478 # Shri Narain Dass Gupta:

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether the number of children suffering from malnutrition is very high in tribal and Scheduled Tribe concentrated areas;
- (b) if not, the region-wise and State-wise number of children suffering from malnutrition at present; and
- (c) the year-wise details of the funds allocated to the State under this head from the year 2017 to 2020-21?

Funds released for nutritious food to pregnant women

479 # Shri Narain Dass Gupta:

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether uninterrupted supply of nutritious food is continuing for the pregnant women and their children in the country during corona period; and
- (b) if so, the State/UT-wise details of the funds released under this head during March, 2020 to June, 2021?

Utilisation of Nirbhaya Fund

480 Shri T.G. Venkatesh:

Will the Minister of **Women and Child Development** be pleased to state:

- (a) whether it is a fact that there are large number of funds left unused in the Nirbhaya Fund announced by Government in the year 2013;
- (b) if so, the details thereof and the reasons therefor;
- (c) the details of the various schemes formulated so far under Nirbhaya Fund;
- (d) the funds released to each State under this scheme, the utilisation thereof;
- (e) the details of the projects received so far from the State of Andhra Pradesh and the funds released as on date; and
- (f) the steps being taken by Government to increase the awareness about this scheme for its proper implementation?

New Delhi
The 15th July, 2021
24 Ashadha 1943 (Saka)

Desh Deepak Verma,
Secretary-General.

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